

**SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. A SCHOOL INDIA PRIVATE LIMITED**

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in
Quick Links DownloadsForms under IBBI (Liquidation Process) Regulations, 2017.

Relevant Particulars

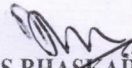
1. Name of corporate debtor	M/s. A SCHOOL INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	03 rd March 2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies – (ROC) Chennai
4. Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U80211TN2011PTC079455
5. Address of the registered office and principal office (if any) of corporate debtor	Rani Seethai Hall, 7 th Floor No 603, Anna Salai – Chennai -600006 Tamilnadu
6. Date of closure of insolvency resolution process	24 th April 2022 [Liquidation ordered by NCLT on 25 th April 2022 [The Certifying copy of the Order received on 10 th June 2022]
7. Liquidation commencement date of corporate debtor	25 th April 2022 [order received by Liquidator on 10 th June 2022]
8. Name and registration number of the insolvency professional acting as liquidator	CS Bhaskar.B Reg.No. IBBI/IPA-002/IP-N00644/2018-2019/12024
9. Address and e-mail of the liquidator, as registered with the Board	CS Bhaskar.B (Insolvency Professional) 4/447A, 7th Street, Aruna Nagar, K.Vadamadurai, PO,
10. Address and e-mail to be used for correspondence with the liquidator	Coimbatore – 641 017. e-mail: bhasja@gmail.com Ph.No: 88700 10863
11. Last date for submission of claims	09 th July 2022

Notice is hereby given that the Hon'ble NCLT, Chennai Bench has ordered for commencement of Liquidation of **M/s A SCHOOL INDIA PRIVATE LIMITED** on 25th April 2022.

The stakeholders of **M/s A SCHOOL INDIA PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before **09th July 2022** to the Liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


CS BHASKAR B
LIQUIDATOR

Date: 11/06/2022

Place: Coimbatore

(Regn: IBBI/IPA-002/IP-N00644/2018-2019) 12024)

PUBLISHED ON: 13.6.2022
BUSINESS STANDARD

